

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR
Schedule of Refresher Course for District Judges (Entry Level) (on completion of one year Service)
(10.07.2023 to 14.07.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:45 am	SESSION – II 12:00 noon to 1:30 pm	SESSION – III 2:15 pm to 3:45 pm	SESSION – IV 4:00 pm to 5:30 pm
10.07.2023 Monday	Inauguration of the Course Feedback from the participants and identification of issues and challenges faced by participants on Board By: Director & Officers of the Academy	Discussion on Motor Accident Claim Cases: • Overview of the statutory scheme under the Act and Rules • Simple injuries and permanent disability • Death cases Followed by open interaction By: Shri Manish Sharma, Faculty Member (Jr.1), MPSJA	Motor Accident Claim Cases: • Defence taken by insurance company • Contributory and composite negligence • Pay and Recover Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	Key issues relating to Hindu Marriage Act, 1955 and Maintenance Followed by open interaction By: Shri Amit Singh Sisodiya, O.S.D., MPSJA
11.07.2023 Tuesday	Discussion on Criminal Appeal: (a) Appeal in general (b) Appeal against conviction and acquittal, (c) Power of Appellate Court (d) Judgment in appeal Followed by open interaction By: Shri Tajinder Singh Ajmani, Faculty Member (Sr.), MPSJA	Key issues relating to Arbitration & Conciliation Act, 1996 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	Procedure relating to Preliminary Enquiry and Departmental Enquiry – An overview Followed by open interaction By: Director, MPSJA	Key issues relating to Electronic Evidence Followed by open interaction By: Shri Manish Sharma, Faculty Member (Jr.1), MPSJA
12.07.2023 Wednesday	Bail in general (Sections 438, 439 & 439 (2) CrPC and Special Acts) – Subsequent bail application and interim bail Followed by open interaction By: Hon’ble Shri Justice Rajeev Kumar Dubey Former Judge, High Court of M. P.	Session trial in general: • Accused Statement (u/s 313 CrPC) • Order of acquittal (u/s 232 CrPC) • Difference between murder and culpable homicide Followed by open interaction By: Director, MPSJA & Shri Manish Sharma, Faculty Member (Jr.1), MPSJA	Journey of Land Acquisition – From Notification to Award (Issues u/s 4, 9, 11, 18, 23 & 25 of Land Acquisition Act, 1894) • Issues u/s 28-A, 30, 51, 51-A of Land Acquisition Act, 1894 • An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA	Discussion on guideline issued by Supreme Court – • Gohar Mohammed v. U.P. SRTC, (2023) 4 SCC 381, • Satender Kumar Antil v. CBI, (2021) 10 SCC 773, • Aparna Bhatt v. State of M.P., 2021 SCC OnLine SC 230 Presentation by Participants

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13.07.2023 Thursday	Discussion on Criminal Revision: (a) Revision in general (b) Interlocutory orders (c) Revision in specific cases (d) Procedure (e) Orders in revision Followed by open interaction By: Hon’ble Shri Justice Rajeev Kumar Dubey Former Judge, High Court of M. P.	T E A B R E A K	Discussion on Civil Appeal: • Regular and Miscellaneous, <i>Locus standi</i> • Procedure and point for determination Followed by open interaction By: Shri Amit Singh Sisodiya, O.S.D., MPSJA	L U N C H	Discussion on Civil Appeal: • Additional Evidence • Cross objection, • Remand and power of Appellate Court Followed by open interaction By: Shri Tajinder Singh Ajmani, Faculty Member (Sr.), MPSJA	T E A B R E A K	Discussion on Judgments (Criminal) By: Director & Officers of the Academy
14.07.2023 Friday	Marshalling and appreciation of evidence in general: (i) Circumstantial evidence (ii) Last seen theory (iii) Plea of <i>alibi</i> (iv) Dying Declaration (v) Sentencing policy and victim compensation Followed by open interaction By: Shri Tajinder Singh Ajmani, Faculty Member (Sr.), MPSJA	B R E A K	Key issues relating to Protection of Children from Sexual Offences Act, 2012: (i) Determination of victim’s age (ii) Presumption and trial procedure of offences (iii) Gender Sensitization Followed by open interaction By: Smt. S. Vineeta, Faculty Member (Jr.2), MPSJA	B R E A K	Discussion on Judgments (Civil) By: Director & Officers of the Academy	B R E A K	Valedictory Session By: Director & Officers of the Academy

- Note: (1) The Schedule is subject to change as per exigencies.
(2) **Use of Cell Phones in lecture room is strictly prohibited.**

DIRECTOR